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**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, February 17, 2021

No. 2/13/2021-Leg/L: In pursuance of rule 150 of the Rules of Procedure and Conduct of Business in Manipur Legislative Assembly, the following Bill as introduced in the Manipur Legislative Assembly, in its sitting held on February 12, 2021 is hereby published in the Manipur Gazette:

NUNGSHITOMBI ATHOKPAM,
Secretary (Law),
Government of Manipur.

Bill No. 16 of 2021
(As introduced in the Manipur Legislative Assembly)

**THE MANIPUR CONSERVATION OF PADDY LAND AND WETLAND (AMENDMENT)
BILL, 2021**

A

Bill

*further to amend the Manipur Conservation of Paddy Land
and Wetland Act, 2014.*

BE it enacted by the Legislature of Manipur in the Seventy-second Year of the Republic of India as follows :-

- | | |
|---|-------------------------------|
| 1. (1) This Act may be called the Manipur Conservation of Paddy Land and Wetland (Amendment) Act, 2021. | Short title and commencement. |
| (2) It shall be deemed to have come into force from 14 th October, 2020. | |
| Act No. 10 of 2014. 2. In section 3 of the Manipur Conservation of Paddy Land and Wetland Act, 2014,- | Amendment of section 3. |
| (i) for (.), (:) shall be substituted; and | |
| (ii) the following proviso shall be inserted, namely:- | |
| “Provided that agricultural land already diverted without the approval of Government before the commencement of this Act shall be dealt with under section 20 of the Manipur Land Revenue and Land Reforms Act, 1960.”. | Act No. 33 of 1960. |

Repeal and savings. 3. (1) The Manipur Conservation of Paddy Land and Wetland (Amendment) Ordinance, 2020 (Ordinance No. 6 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

STATEMENT OF OBJECTS AND REASONS

The Manipur Conservation of Paddy Land and Wetland Act, 2014 prohibits under section 3 of the Act, conservation or reclamation of paddy land except in accordance with the provisions of the Act on and from the date of commencement of the Act i.e., 10th September, 2014.

The Act is silent on the issue of dealing with the diversion/reclamation of paddy land committed without the approval of the Government, before the commencement of the Act, i.e., 10th September, 2014.

There is therefore a grey area, which is subject to interpretation, on how to deal with the applications received after 10th September, 2014 for regularization of unauthorised diversion of paddy land, committed before 10th September, 2014.

This amendment proposes to insert a proviso in section 3 of the Manipur Conservation of Paddy Land and Wetland Act, 2014 –

“Provided that agricultural land already diverted without the approval of Government before the commencement of this Act shall be dealt with under section 20 of the Manpur Land Revenue and Land Reforms Act, 1960.”.

In view of the above, the Manipur Conservation of Paddy Land and Wetland (Amendment) Ordinance, 2020 was promulgated by the Governor on 14-10-2020.

Hence, this Bill.

N. Biren Singh
Chief Minister, Manipur

FINANCIAL MEMORANDUM

As and when the proposed legislation is enacted and brought into operation, there will be no financial involvement from the Consolidated Fund of the State.

**EXTRACT OF THE RELEVANT SECTION OF THE MANIPUR CONSERVATION
OF PADDY LAND AND WETLAND (AMENDMENT) BILL, 2021**

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Section 3. Prohibition on conversion or reclamation of paddy land. Notwithstanding anything contained in the Manipur Land Revenue and Land Reforms Act, 1960 (No. 33 of 1960), on and from the date of commencement of this Act, the holder of paddy land shall not undertake any activity for the conversion or reclamation of such paddy land except in accordance with the provisions of this Act.

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